

Ks.191.81 lakhs, Rs.199.50 lakhs and Rs. 182.69 lakhs respectively.

Procedure for Open Bids in Telecom Sector

*26. SHRI ANANTRAY DEVA-SHANKER DAVE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether MoU or open bids are preferred for private sector telecommunication projects;

(b) the procedure to be followed by the companies for open bids; and

(c) since several proposals are pending for clearance, in what manner Government would deal with open bid proposals to avoid the criticism of discrimination?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) In order to have fair competition, competitive bids are invited from Indian Companies through open tenders by the DoT for procurement of Telecom. Equipment, Basic Telephone Services, Cellular Mobile Telephone Service and Radio Paging Services. For all other Value Added Services proposals are invited from Indian Companies meeting minimum eligibility criteria and licences are awarded to them on a non-exclusive basis.

However, in order to access new technologies, new systems, etc. MoU system has been adopted in certain cases.

(b) The procedure for participation by the Companies in the open bids is different in various bids and the same is indicated in the tender documents.

(c) The bids received against the tenders issued by the Department are evaluated by Expert Committees having representatives from Technical, Finance and Commercial Wings of the Department and there is no scope for any discrimination.

विदेशी अंशदान प्राप्त करने संबंधी उपबंधों का उल्लंघन करने वाले संगठन

*27श्री रामदेव भंडारी : क्या गृह मंत्री 29 नवम्बर, 1995 को राज्य सभा में तारांकित प्रश्न 47 के लिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

(क) क्या "कपार्ट " द्वारा काली सूची में दर्ज संस्थाओं का ब्यौरा सरकार को प्राप्त हो गया है;

(ख) क्या ऐसी संस्थाओं के विरुद्ध एफ.सी.आए.ए के अंतर्गत उनका पंजीकरण रद्द की कार्यवाही की जा रही है; और

(ग) यदि हां, तो उसका ब्यौरा क्या है और यदि नहीं, तो उसके क्या कारण हैं?

गृहमंत्री (श्री एस. बी. चव्हाण) : (क) जी हां, श्रीमान्।

(ख) और (ग) लोक अभियान तथा ग्रामीण प्रौद्योगिकी समुन्नति परिषद (कपार्ट) के उन संगठनों के बारे में सूचना प्रस्तुत की है जिन्हें इस परिषद ने काली सूची में डाल दिया है। इसमें से, विदेशी अभिदाय विनियमन अधिनियम के अन्तर्गत पंजीकृत 47 संगठनों की पहचान कर ली गयी है और इन संगठनों के लेखों इत्यादि की जांच करने के आदेश जारी कर दिए गए हैं।

Allegation on MNCs for Destabilising State Governments

*28. SHRI K.R. MALKANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have seen the statements of Chief Ministers of Rajasthan and Maharashtra as reported in the 'Hindustan Times' of 5th November, 1995 and the 'Hindu' of 10th December, 1995 that some MNCs are trying to destabilise these State Governments;

(b) whether Government have received such reports from some other States also; and

(c) whether Government propose to take corrective action in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a)